

CEA 92/100
in
OA 1458/92

16.5.01

Hon Mr Justice R R K Thiruvudic
Hon Maj Gen K K Sivalatha AM

By order dt 14.11.00, 2 weeks time was allowed to file suppl. affidavit-
stating therein, whether the respondent is
decided the appeal of the applicant or not.
Again on 5/2.00, 2 weeks time was allowed
to furnish better particulars. No steps have
been taken. On 27.3.01 was non present
to press the application. In the circumstances
it appears that the applicant is not
interested in prosecuting this matter.
Contable Appl. is accordingly rejected
for want of prosecution.

VC

AM

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